

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH - COURT No. III

Customs Appeal Nos. 40865 - 40867 of 2015

(Arising out of Order-in-Appeal No. C.Cus II No. 381 to 383 dated 21.12.20214 passed by Commissioner of Customs (Appeals-II) 60, Rajaji Salai, Custom House, Chennai – 600 001.)

M/s. Parameshwar Metal Works,
No. 4 (Old No.8) Genguraman Street,
Park Town, Chennai – 600 003.

.... Appellant

VERSUS

**The Commissioner of Customs
(Sea Port – Export)**
Customs House,
Rajaji Salai,
Chennai 600 001.

... Respondent

APPEARANCE :

Shri Venkatachalam. S, Advocate for the Appellant
Shri Anoop Singh, Authorized Representative for the Respondent

CORAM :

HON'BLE MR. K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER No.41220-41222/2024

DATE OF HEARING: 16.09.2024
DATE OF DECISION:16.09.2024

Per: Mr. K. Anpazhakan

The Ld. Counsel appearing for the appellant submits that the Company is closed for 6 years and they are not inclined to pursue the appeal. Accordingly, he wants to withdraw the appeals filed by them. The request of the appellant is accepted. Accordingly, the appeals are disposed as withdrawn.

(Order dictated and pronounced in the open court)

sd/-

(K. ANPAZHAKAN)
Member (Technical)